

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No. 593 of 2009

(Arising out of Order-in-Appeal No. 16/2009 (H-III) S.Tax dated 30.03.2009 passed by the
Commissioner of Customs, Excise & Service Tax (Appeals-III), Hyderabad)

Multi Tech Test House

18, G.Floor, SR Complex,
Opp: CCMB, Hubsiguda,
Hyderabad-500 007.

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APPELLANT

VERSUS

**Commissioner of Central Tax,
And Central Excise
Secunderabad – GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

Appearance

None for the Appellant.

Shri V R Pavan Kumar, Authorised Representative for the Respondent.

**Coram: Hon'ble Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30088/2022

Date of Hearing:08.09.2022
Date of Decision:08.09.2022

[ORDER PER: BENCH]

The appellant is absent on call. It is found that the appellant had been not appearing for the last several dates. Accordingly, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**